

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aids Prevention and Control Project—Voluntary Health Services, Madras, for the year 1995–96.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT. 1695/97]

Annual Report and Review of the working of the Hindustans Antibiotics Ltd., Pimpri for the year 1995–96 and statement for delay in laying the papers

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : Sir, I beg to lay the following on the Table :—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the companies Act, 1956 :—
- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1995–96.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1995–96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT. 1696/97]

[English]

12.06 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Vote on Account Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 13th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 13th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 13th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

[Translation]

12.07¹/₂ hrs.

PUBLIC ACCOUNTS COMMITTEE

Fifth and Sixth Reports

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Speaker, Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :—

- (1) Fifth Report on Action Taken on 111th Report of Public Accounts Committee (10th Lok Sabha) relating to Building for Permanent Mission at New York.
- (2) Sixth Report on Action Taken on 107th Report of Public Accounts Committee (10th Lok Sabha) relating to Salar Jung Museum, Hyderabad.

[English]

12.08 hrs.

STATEMENT BY MINISTER

New Exploration Licensing Policy

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : Hon. Speaker, Sir, I have great pleasure in informing the hon. Members of this august House that the Government has recently approved a New Exploration Licensing Policy for petroleum operations.